

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
(Appellate Jurisdiction)

**APPEAL NO. 389 OF 2017**

**Dated: 9<sup>th</sup> October, 2018**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

<b>Century Textiles and Industries Limited</b>	....	<b>Appellant(s)</b>
<b>Vs.</b>		
<b>Central Electricity Regulatory Commission &amp;Ors.</b>	....	<b>Respondent(s)</b>

Counsel for the Appellant(s)	:	Mr. Paban K. Sharma
Counsel for the Respondent(s)	:	Mr. Arjun Krishnan Mr. Sumit Srivastava for R-2  Mr. Sharad Gupta Mr. Vinayak Gupta for R-3/UREDA

**ORDER**

Learned counsel, Mr. Paban K. Sharma, appearing for the Appellant prays for an adjournment in the matter on the ground that learned counsel who is leading in this matter is in some personal difficulty to appear before the Court today.

Submissions made by learned counsel appearing for the Appellant, as stated supra, is placed on record.

At the request of learned counsel appearing for the Appellant list the matter for hearing on **22.11.2018**.

**(S.D. Dubey)**  
**Technical Member**  
*js/vt*

**(Justice N.K. Patil)**  
**Judicial Member**